



2026:AHC:180446

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7971 of 2026

Mohit Kumar

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Hemant Shah Singh, Vinay Kumar Mishra
Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicant; and learned A.G.A. for the State.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 73 of 2026, under Sections 3/5(1) of U.P. Prohibition of Unlawful Conversion of Religion Act and Sections 61 and 318 of the B.N.S., 2023, Police Station – Kuthaund, District Jalaun, with a prayer to enlarge him on anticipatory bail, as the applicant apprehends his arrest in the aforesaid case.
3. Learned counsel for the applicant contends that the allegation against the applicant is of inducing and enticing people belonging to the Hindu religion to convert to the Christian religion. The learned counsel for the applicant contends that the applicant himself is a Hindu. He has only been falsely implicated by concocting evidence as he is a strong contender in the Zila Panchayat elections from District Jalaun. The applicant had been canvassing for his elections and by exercising undue influence, the informant who also belongs to another organisation, the RSS, this false case has been registered. The applicant has no criminal antecedents.
4. The learned AGA has opposed the prayer for bail. However, he could not dispute the fact that the applicant professes the Hindu religion. The learned AGA has stated that the Holy Bible, books of Hymns were being distributed by the applicant in an attempt to convert the innocent persons belonging to the marginalised sections of the society. This act of the

applicant is quite grave and he may not be considered for grant of anticipatory bail.

5. I have considered the submissions made by the learned counsel for the parties.

6. The applicant claims that he was transporting his supporters on a bus to participate in a rally in Lucknow. He claims to be a strong candidate for the post of member of the Zila Panchayat. The FIR, as per the applicant's claim, is motivated by political considerations. The fact that the applicant is a Hindu has not been denied. Prima facie, from the material collected during investigation, there is no independent corroboration of the applicant inducing people to join the Christian faith. No book of Hymns or Bible has been recovered from any of the intended victims.

7. Taking into consideration the entire facts and circumstances of the case, as discussed above, I deem it appropriate to enlarge the applicant on anticipatory bail.

8. The anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the applicant- **Mohit Kumar**, involved in the aforesaid case crime, he shall be released on anticipatory bail, on his furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned, with the following conditions:-

- i. The applicant shall make himself available for interrogation by a police officer as and when required;
- ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. The applicant shall not leave India without the previous permission of the Court;
- iv. The applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 31, 2026
Kushal